

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 87/2022**

IN THE MATTER OF:

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

INDEX

S. No.	Document	Pages
1.	Further Report on behalf of Respondent No. 1 along with Affidavit	1-6
2.	<u>Annexure R-1</u> Translated Copy of document reflecting transfer of land in favour of Social Forestry Department	7
3.	<u>Annexure R-2</u> True Copy of minutes of meeting dated 25.03.2024	8-10
4.	<u>Annexure R-3</u> True copy of eviction notices dated 30.04.2024 issued by the Tahsildar, Alur Taluk	11-25

Date: 04.05.2024

Filed By



**Darpan KM
Standing Counsel
State of Karnataka
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...APPLICANT

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FURTHER REPORT ON BEHALF OF RESPONDENT NO. 1

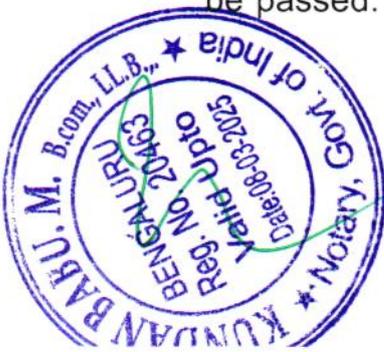
MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed by Respondent No. 1 pursuant to the order dated 12.03.2024 by way of which, this Hon'ble Tribunal directed the Chief Secretary, Government of Karnataka to conduct a meeting to conduct a meeting and resolve the issue regarding the ownership of the land bearing Survey No. 128, Abbana Village, Hassan District (*'the said land'*).
2. It is pertinent to reiterate that the instant Original Application has been filed pertaining to non-forest activity and encroachment upon forest land at Survey No. 128 of Abbana Village, Hassan District, Karnataka.
3. It is submitted that in compliance with the order dated 08.02.2024, the answering Respondent had visited the concerned village in Hassan district and enquired into the matter on 02.03.2024 with



Revenue and Forest Officials, including the Deputy Commissioner, Hassan, the Assistant Commissioner, Sakaleshpur sub-division, the Deputy Conservator of Forests, Hassan, the Assistant Conservator of Forests, Hassan sub-division and their subordinates. A report was filed by the answering Respondent, which concluded the following:

- A. The land bearing Survey no. 128 in Abanna village, K. Hosakote Hobli, Alur taluk of Hassan district was and remains even as on date as under the control of Revenue department.
 - B. In 1995, an extent of 83 Acres 00 Guntas (that seems to be the extent as per "Aakarband" but as per RTC 67 Acres 12 Guntas) was transferred to Social Forestry Department for raising plantations.
 - C. In the year 1992-93, 3 Acres 20 Guntas of land was reserved for Ashraya Housing Scheme and 96 housing sites and Pattas were made ready. Some Pattas were given too. The decision to cancel the reservation was taken but is yet to be fully given effect to.
 - D. Encroachments took place in 1997 and 2017.
 - E. Erroneously presuming the mutation and transfer of 67 Acres 12 Guntas has been done in favor of "Forest Department" and not "Social Forestry Department", officers of the Forest Department have filed criminal complaints against the encroachers and initiated eviction proceedings after receipt of the survey sketch from Land Records department on 25.10.2023.
4. Thereafter, the directions dated 12.03.2024 as noted above came to be passed. Pursuant to the same, a meeting was conducted by the



Chief Secretary to the Government of Karnataka on 25.03.2024. The said meeting was attended by the following:

- I. Chief Secretary to the Government of Karnataka
 - II. Additional Chief Secretary and Development Commissioner, Government of Karnataka
 - III. Additional Chief Secretary, Forest, Environment and Ecology Department, Government of Karnataka
 - IV. Principal Chief Conservator of Forests, Head of Forest Force, Karnataka
 - V. Principal Secretary, Forest, Environment and Ecology Department, Government of Karnataka
 - VI. Deputy Commissioner, Hassan
 - VII. Chief Conservator of Forests
 - VIII. Deputy Conservator of Forests, Hassan
 - IX. Additional Secretary, Revenue Department, Government of Karnataka
 - X. Deputy Director of Land Records, Hassan
5. The relevant documents regarding the said land in question were perused by the Chief Secretary, and it was noted that in 1996, the land was mutated and transferred in favour of the Social Forestry Department. However, while recording the same in the RTC records,



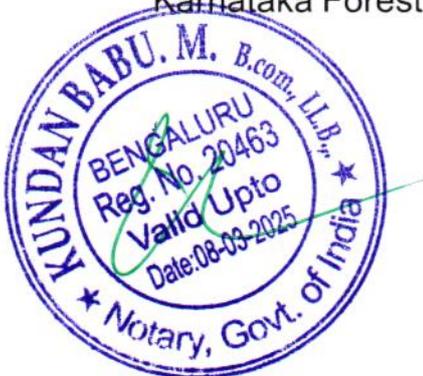
the land was erroneously mentioned as belonging to 'Forest Department' instead of 'Social Forestry Department.' The said fact was brought to the notice of the Chief Secretary to the Government. True Copy of document reflecting transfer of land in favour of Social Forestry Department is annexed herewith as **Annexure R-1**.

6. In compliance of the direction passed by this Hon'ble Tribunal for the Chief Secretary to examine the records and decide upon the issue of whether the land belongs to the Revenue Department or Forest Department, the following was concluded by the Chief Secretary:

"7. Based on the submission of PCCF & DC, duly corroborated by Revenue records available viz., RTC, MR, Index of land, Akarbandh it was found that the said land in Survey No: 128 belongs to Revenue Department and it was decided to submit the report accordingly to National Green Tribunal."

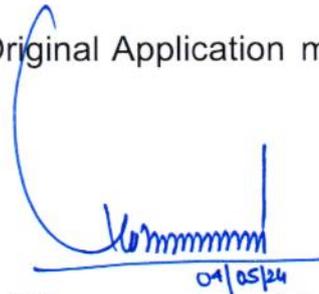
True Copy of minutes of meeting dated 25.03.2024 is annexed herewith as **Annexure R-2**.

7. The legal consequences that follow are that instead of eviction being done by the Forest Department under the Karnataka Forest Act, 1963, the same will have to be done by the Revenue Department under the Karnataka Land Revenue Act, 1964.
8. It is submitted that accordingly, the earlier notices issued under the Karnataka Forest Act, 1963 have been withdrawn while fresh eviction



notices under the Karnataka Land Revenue Act, 1964 have been issued by the Tahsildar, Alur Taluk, Hassan. True copy of eviction notices dated 30.04.2024 issued by the Tahsildar, Alur Taluk are annexed herewith as **Annexure R-3 (Colly)**.

- 9. It is hence submitted that appropriate steps have been taken as per law to remove encroachments from the land in question. In light of the same, it is prayed that the instant Original Application may be disposed of.



04/05/24

Principal Chief Conservator of Forests HoFF
Government of Karnataka

Principal Chief Conservator of Forests
 (Head of Forest Force)
 Aranya Bhavan, Malleshwaram,
 BENGALURU-3, KARNATAKA

Date: 04.05.2024



NOTARY STAMP
 NOT SUPPLIED BY GOVT. OF KARNATAKA
 WITH EFFECT FROM 08-03-2020

NOTARY

04 MAY 2024

My Term Expires on
 8th Mar 2025

SWORN TO BEFORE ME

KUNDAN BABU M. B.Com, LL.B.
 ADVOCATE & NOTARY PUBLIC
 GOVT. OF INDIA
 # 256, 5th Main, 1st Phase
 Manjunath Nagar, Bengaluru - 560 010

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...APPLICANT

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AFFIDAVIT

I, Brijesh Kumar Dikshit, S/o Late Jagadamba Prasad Dikshit, aged about 59 Years, working as Principal Chief Conservator of Forests, Head of Forest Force, Government of Karnataka, having office at Aranya Bhawan, 18th Cross, Malleswaram, Bangalore 500003, Karnataka do hereby solemnly affirm and state on oath as follows:

1. That I am the Principal Chief Conservator of Forests, Head of Forest Force, Government of Karnataka and hence I am fully aware of the facts of the case as per record and I am competent to swear the instant affidavit.
2. That I have gone through the accompanying report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief, and nothing material has been concealed thereof. Annexures are true copies of their respective originals.

DEPONENT 04/05/24

Principal Chief Conservator of Forests
(Head of Forest Force)
Aranya Bhawan, Malleswaram,
BENGALURU-3, KARNATAKA

VERIFICATION:

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bangalore on this 04 day of MAY, 2024.

DEPONENT 04/05/24

Principal Chief Conservator of Forests
(Head of Forest Force)
Aranya Bhawan, Malleswaram,
BENGALURU-3, KARNATAKA



ANNEXURE R-1 (TRANSLATED COPY)**Form-12****Mutation Register****Rules – 46 and 64****(See Note No. 41)**

Abbana

Format Sl No.	How the right is obtained	Affected survey no. And sub-division no	Inspection officer signature and Remarks
MR No.23/95-96 Darakastu (2) 360/92-93 dated 21-06-1996			
RPC/227			
1)	Darkastu of Deputy Commissioner Hassan Order No.		
2)	Letter of Tahsildar Alur Taluk No.Sam.Ba.Hu.271/92-93 dated 20.10.95.		
3)	Government Proceeding No. RU. 106/LGC.88 Bangalore dated 20.07.95. In survey No. 128 of Abbana village Government Gomal an area of 83-00 acres has been transferred to social forestry range officers for afforestation.		
Conditions			
4)	If the land is required for public or government purposes the revenue department may re-transfer the land.		"Attested" To be entered in the land records Sd/- 12.03.96 Revenue Inspector Hoskote Hobli, Alur Taluk.
5)	The lands transferred (C&D category lands) should not be notified as reserved forests under the Forest Act.		
6)	In case where forest area is released by the Forest Department for mining activities, C&D category lands from the Land Bank will be released to Forest department for compensatory plantation.		
7)	The land transferred to department from revenue department should not result in any temporary right of any kind without the consent of the Revenue Department and must be for the use of the Department only.		

(Sd)

XXX

Deputy Commissioner
Hassan

Annexure R-2

Proceedings of the meeting held under the Chairmanship of Chief Secretary on 25.03.2024 @ 11.30 am regarding OA No.87/2022(SZ) before the National Green Tribunal (South Zone, Chennai).

Members Present:

1. Dr Rajneesh Goel, IAS
Chief Secretary to Government.
2. Dr Shalini Rajneesh, IAS
Additional Chief Secretary &
Development Commissioner, GoK.
3. Dr N Manjunatha Prasad, IAS
Additional Chief Secretary,
Forest, Environment & Ecology Department.
4. Sri Brijesh Kumar Deekshit, IFS
PCCF & HoFF
Forest Department.
5. Sri Prabhash Chandra Ray, IFS
Principal Secretary,
Forest, Environment & Ecology Department.
6. Smt. Sathya Bhama, IAS
Deputy Commissioner, Hassan.
7. Sri R Ravi Kumar, IFS
Chief Conservator of Forest
7. Sri Sourabh Kumar, IFS
Deputy Conservator of Forest, Hassan.
9. Sri Varaprasad Reddy, KAS
Additional Secretary,
Revenue Department.
10. Sri Sujay Kumar H.S.
Deputy Director of Land Records,
Hassan.

NGT has directed Chief Secretary, Government of Karnataka to convene a meeting and resolve the issue regarding the ownership of the land in dispute viz.,

whether it belongs to Revenue Department or Forest Department. Accordingly, the present meeting is convened and Additional Chief Secretary, Forest, Environment & Ecology Department welcomed the Chairman & other officers present in the meeting. The following facts were brought to the notice of the Chair.

1. Deputy Commissioner, Hassan has submitted the interim order in OA No.87/2022, dated: 12.03.2024 where the prayer is to demarcate Survey No. 128 of Abbana Village of Aalur Taluk, Hassan District with proper survey and removal of unauthorized encroachment inside the forest land. The PCCF has submitted a report before NGT on 11.03.2024, expressing that the land in question is not a Forest land and instead it is a Revenue land transferred to Social Forestry Department (Annexure-1).
2. It was noted that in the RTC issued in the year 1964, Colum No. 9 of Survey No.128 is mentioned as 'Sarkari Gomala' and the same is continued till 1992. Further, in RTC for the years 1979 to 1982-83, the names Puttegowda and Mallegowda are mentioned in Column No.12 for an extent of 35 Guntas and 2 acre 20 guntas and it is also mentioned as 'Bagar Hukum Saagu' which means unauthorized cultivation. In the year 1992, Deputy Commissioner, Hassan vide order No: LND(3) 142/92-93 dated: 10.09.92 has reserved an extent of 3A-20G land for Ashraya Scheme. The same has been entered in RTC and the remaining extent is mentioned as Gomala. Further, condition imposed in the same MR is that this particular land may be taken back to Revenue Department, whenever it is required for any other public purpose.
3. It is seen from the mutation register **M.R. No. 23/95-96** that an extent of 83 acres is mutated and transferred to Range officer, Social Forestry Department for the purpose of raising forest, wide No: Darkasthu (2) 360/ 92-93, dated: 21.06.1996, but as per original Aakarbandh total extent of survey No 128 is only 70 acres 32 guntas.

4. Secondly, an entry has been made in the RTC in the year 1995-96 as "Forest Department" instead of "Social forestry" and transfer of 67 acre 12 guntas has been done in favour of Forest Department and not Social Forest Division. DC Hassan has been directed to initiate appropriate disciplinary action against the officials who made erroneous entry in the RTC.
5. The PCCF brought to the notice of Chief Secretary about the report filed before NGT on 11.03.2024, which clearly states that the transfer of land in the above survey No 128 is in favor of Social Forestry and not to Forest Department.
6. The PCCF also submitted that the land bearing Survey No: 128 of Abbanna village of Alur taluk was and remains even as on date under the control of Revenue Department. In the year 1992-93, 3 Acres-20 Guntas land was reserved for Ashraya Housing scheme. The decision to cancel the reservation was taken on 15.04.1994, but was not fully given effect to as a result 6 (six) out of 96 (Ninety-six) Hakkupatras were distributed to the houseless beneficiaries. However, these people did not occupy the allocated land and instead they made their houses in serial No: 1,2,3,5,6,7,8,9,12,13 as shown in revenue sketch (Annexure-2). Hence, their claim for regularization is not supported by the revenue records.
7. Based on the submission of PCCF & DC, duly corroborated by Revenue records available viz., RTC, MR, Index of land, Aakarbandh it was found that the said land in Survey No: 128 belongs to Revenue Department and it was decided to submit a the report accordingly to National Green Tribunal .

The meeting concluded with vote of thanks to the Chair.


(Dr. Rajneesh Goel),
Chief Secretary to Government.



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::
(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

- Reference:-**
- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
 - 2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found that Chandra Shetty s/o Rajashetty & SomeShekar s/o Rajashetty you have encroached an extent of 1-05acresTherefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Chandra Shetty s/o Rajashetty
Abbana village
Hoskote hobli
Alur taluk

SomeShekar s/o Rajashetty
Abbana village
Hoskote hobli
Alur taluk

Tashildar
Alur Taluk

A.R.Somanna

(ಬಂದ್ವೇಶ ಟ್ಟರವರ ಅಧ್ಯಕ್ಷ ಸ್ಥಾನದಲ್ಲಿ)

VA0 ಬೆರೆಡ: ಗೌಡವಂ ನಿಗಾ ಟ್ಟನೆಸ್ಸು ಯನಾಂಕೆ
215/2024 ರಂದು ದಿವೆಂಯೆಂಗೆ
ನಿಗಾ ಟ್ಟನೆಸ್ಸು ಉಂ ಯೆಗಿಡೆ.

A.R.Somanna

ಕರಿಬಸವರಾಜ ಟಿ.

ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯನ ವೃತ್ತ, ಕೆ.ಹೊಸಕೋಟೆ ಹೊಣೆ



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

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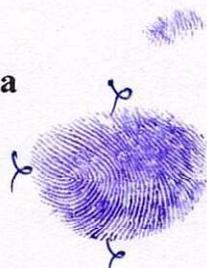
Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

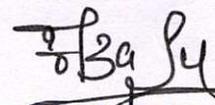
On enquiry, it is found that **Subbegowdas/o Mallegowda** you have encroached an extent of **0-18** gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Subbegowda s/o Mallegowda
Abbana village
Hoskote hobli
Alur taluk


Tashildar 27/4/24
Alur Taluk

 (ಸಂಚ್ಛೇದಿಸಿ)

VAಂಬರೆದಿ: ಸಿಬಿಐ ನೋಟೀಸ್‌ನಲ್ಲಿ ದಿನಾಂಕ: 21/5/2024 ರಂದು ಸಿಬಿಐಒಬಿಬಿ
-೦೧ ನೋಟೀಸ್‌ನಲ್ಲಿ ಖಾಲಿ ಹಿರಿಯರು.



ಕರಿಬಸವರಾಜ ಟಿ.
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯನ ವೃತ್ತ, ಕೆ.ಹೊಸಕೋಟೆ ಹೊಳೆ
ಆಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

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- 2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

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However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

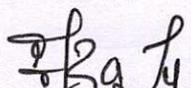
On enquiry, it is found that **Raju s/o Mallegowda** you have encroached an extent of **0-12** gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Raju s/o Mallegowda
Abbana village
Hoskote hobli
Alur taluk

೧೫/೪


Tashildar 30/4/24
Alur Taluk

VA0 ಎರಡು: 7 ಸಿದ್ಧಿ ನಿಗಾ ಅಧಿಕಾರಿ ಅನಾಂಕಿ; 21/5/2024 ರಂದು ಸಿದ್ಧಿ ಅಂಕಿ ನಿಗಾ ಅಧಿಕಾರಿ ಗೌಡ ಯೋಗದೇ


ಕಂದನಕುಮಾರ್ ಟಿ.
ಗ್ರಾಮ ಅಧಿಕಾರಿ
ಅಭ್ಯುತ ವ್ಯಕ್ತ. ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬ್ಬಿ
ಆಲೂರು ತಾಲ್ಲೂಕು



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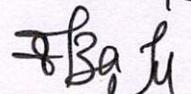
On enquiry, it is found that Vishvanath s/o Eregowda you have encroached an extent of 0-20gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Vishvanath s/o Eregowda
Abbana village
Hoskote hobli
Alur taluk


Tashildar
Alur Taluk

Sheela, K M (ಅಶ್ವಿನಾಥರವರ ಹೆಚ್ಚು ಕೀಟಾ.ಕ.ನ)

VA ಯರಿ ೨ ಜಿಹರಿ ನಗರ ಉತ್ತರವು ಏನಾಂಶಿ: 21/5/2024 ರಂದು ಅಶ್ವಿನಾಥ ರವರಿಗೆ ಹೆಚ್ಚು ಮಾಡಿ ಕೀಟಾ.ಕ.ನ ರವರಿಗೆ ೨೨೦ ಅಂತಿಮದ


ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯುತ ವ್ಯಕ್ತ. ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬ್ಬೆ
ಆಲೂರು ತಾಲ್ಲೂಕು



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Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found that **Shivashankar s/o mallegowda** you have encroached an extent of **0-15**gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Shivashankar s/o Mallegowda
Abbana village
Hoskote hobli
Alur taluk

Shivashankar, B.M

Tashildar
Alur Taluk

VAO ಲೆಕೆಡ: ಸಿವಿಲಿ ನೋಟೀಸ್‌ನು ಡಿಸ್‌ಟ್ರಿಕ್ಟ್: 215/2024 ರಂದು ಸಿವಿಲಿಂಗು
- ಬೆಂಚ್ ನೋಟೀಸ್‌ನು ಗಾಂ ಲೆಕೆಡೆ.

ಶಿವಶಂಕರ್
ಕರಿದಾಸವೆಂದಿವೆ ಎ.ಎ.
ಗ್ರಾಮ ಲೆಕೆಡಿಕಾರಂ
ಅಭ್ಯನ ವ್ಯಕ್ತ. ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬ್ಬೆ
ಆಲೂರು ತಾಲ್ಲೂರು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::
(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.Hoskote Hobli Alur Taluk Hassan district

- Reference:-**
- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
 - 2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found that Raju S/O Mallegowda, Subbanna S/O Mallegowda, Dhrmappa S/O Mallegowda, Gurappa S/O Mallegowda&Kantaraju S/O Mallegowdayou have encroached an extent of 1-30 acresTherefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which you are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

[Signature]
Tashildar 30/4/24
Alur Taluk

To

- 1) Raju S/O Mallegowda,
- 2) Subbanna S/O Mallegowda
- 3) Dhrmappa S/O Mallegowda
- 4) Gurappa S/O Mallegowda
- 5) Kantaraju S/O Mallegowda

Abbana village
Hoskote hobli
Alur taluk

[Handwritten notes and signatures]
ಕಾಂತಾರಾಜು - A ಗುತ್ತೆ

[Handwritten notes and signatures]
ನಿರೀಕ್ಷಿಸಲಾಗಿದೆ

VA ವೆರಿಫೈಡ್ ಸಿಡಿಂ ನೋಟೀಸ್ ಅನುಸಾರ: 21/5/2024 ರಂದು ನೋಟೀಸ್ ನೀಡಲಾಯಿತು
ನೋಟೀಸ್ ಗಳಿಗೆ

[Signature]
ಕರಿಯಪ್ಪ
ಕಾರ್ಯದರ್ಶಿ



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, Sakaleshpura Sub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

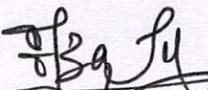
On enquiry, it is found that **Mohankumar s/o Chandregowda** you have encroached an extent of **0-09**gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which you are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.


Tashildar 30/4/24
Alur Taluk

To
Mohankumar s/o Chandregowda
Abbana village
Hoskote hobli
Alur taluk

- A. C Mohan Kumar

VA ಲೆಕ್ಕ: ಸಿಬಿಐಒಬಿಐಒ ಸಿಬಿಐ ನಿಗಾ ಅಧಿಕಾರಿ ಅನಾಂಶಿ: 21/5/24
- ಸಿಬಿಐ ಒಬಿಐಒ


ಕರಿಬಸವರಾಜ ಟಿ.
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯನ ವ್ಯಕ್ತ. ಕೆ.ಪೊಕುಳಿ ಹೋಬಲಿ
ಆಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

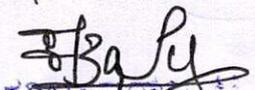
On enquiry, it is found that **Kantaraju s/o Mallegowda** you have encroached an extent of **0-05**gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Kantaraju s/o Mallegowda
Abbana village
Hoskote hobli
Alur taluk


Tashildar 20/4/24
Alur Taluk



VAO ಬೆರೆದಿ: ಸಿದ್ಧಿಂಯಲೆಂಗ್ ನೋಟೀಸ್‌ನು ಏನಾಂಶಿ: 215/2024ರಂದು
ಸಿದ್ಧಿಂಯಲೆಂಗ್ ನೋಟೀಸ್‌ನು ಫಾಲಿಂಗ್‌ನು


ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ
ಅಭ್ಯಾಸ ವ್ಯಕ್ತಿ: ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬಲಿ
ಆಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::
(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land.As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegalencroachmentsin the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

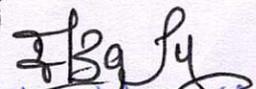
On enquiry, it is found that Neelavathi C/O Sangappagowda you have encroached an extent of 0-35guntaTherefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government.Failing which your are liable to face the legal action as provided under sections 39,104 &192a of KLR Act.

To
Neelavathi C/O Sangappagowda
Abbana village
Hoskote hobli
Alur taluk

Tashildar
Alur Taluk

ಆಲೂರು

VAO ವರದಿ: ೧ ವಿವರ ನಿಗೇ ಆಜ್ಞೆ ಸ್ವೀಕರಿಸಿ ದಿನಾಂಕ: 21/5/2024 ರಂದು ವಿವರಣೆ
- ವೀಕ್ಷಣೆ ನೋಡಿಸಿ ಸಾಕಾಣಿಸಿ ಕಾರ್ಯ ತೆಗೆದುಕೊಳ್ಳುವಂತೆ


ಕರವನಕರಾದ ಬಿ.
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯನ ವೃತ್ತ, ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬ್ಬಿ
ಆಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, Sakaleshpura Sub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found that **Dhrmappa s/o Mallegowda** you have encroached an extent of **0-26** gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

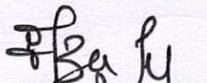

Tashildar 30/4/24
Alur Taluk

To
Dhrmappa s/o Mallegowda
Abbana village
Hoskote hobli
Alur taluk



(ಧರ್ಮಪ್ಪರವರ ಯುಗಿ ಸಹಾಯಕರು)

VAO ಯರಿಗೆ: ೨ ಸಿದ್ಧಿ ನಿಗಾಣೆಗೆ ಸ್ವೀಕೃತವಾಗಿ ೨೦/೫/೨೦೨೪ ರಂದು ಧರ್ಮಪ್ಪರವರ
-ಯರಿಗೆ ಯುಗಿನಾದ ಸಹಾಯಕರಿಗೆ ಸಹಾಯಕರು ಸಹಾಯಕರು
ಯರಿಗೆ


ಕಂಬಸವರಾಜ್ ಪಿ.
ಗ್ರಾಮ ಸಹಾಯಕರು
ಅಭಿನವ ವೃತ್ತ, ಕೆ.ಪೊನ್ನೂರು ಹೋಬಳಿ
ಅಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.Hoskote Hobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found that **Suvarna w/o Girish** you have encroached an extent of **0-09**gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Suvarna w/o Girish *Suvarna*
Abbana village
Hoskote hobli
Alur taluk

Tah
Tashildar
Alur Taluk

VAO ಬೆರಿದ: ಸೆವೆಂ ನೋಟೀಸಿಂಗ್ ಇನಾಂಟಿ: 21/5/2024 ರಂದು ಸೆವೆಂಟಿಂಗ್ - ಲೆಂಗ್ ನೋಟೀಸಿಂಗ್ ಇಂ ಯಾಂಟಿ ಸಿಬ್ಬಾಟು

ಕರಿಬಸಪ್ಪ
ಕರಿಬಸಪ್ಪದಾಜು ಟಿ.
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯನ ವ್ಯಕ್ತ. ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬ್ಬಿ
ಆಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

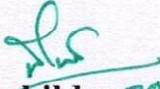
Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No O.A 87/2022 regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

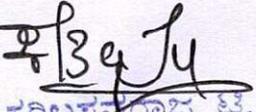
On enquiry, it is found that **Shardha D/O Shivappa** you have encroached an extent of **0-03**gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Shardha D/O Shivappa
Abbana village
Hoskote hobli
Alur taluk


Tashildar 30/04/24
Alur Taluk

A. S. Hemkumar (ಶಾಸನಾಧಿಕಾರಿ ಅಧಿಕಾರಿ)

VAಂ ಪರಿಶೀಲನೆ: 7 ಸೆಡೆಗೆ ನೋಟೀಸಿಸ್ತೆ ಇನಾಂಕಿ: 215/2024 ರಿಂದ ಸೆಡೆಗೆ
-ಯಲೆಡೆ ನೋಟೀಸಿಸ್ತೆ ಒಂದು ಲೆಕ್ಕಾಡಿದೆ.


ಕರಿಬಸವರಾಜ ಟಿ.
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭ್ಯನ ವ್ಯಕ್ತ. ಕೆ.ಹೊಸಕೋಟೆ ಹು.
ಆಲೂರು ತಾಲ್ಲೂಕು



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, SakaleshpuraSub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found that Gurappa S/O Sangappagowda you have encroached an extent of 0-14gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Gurappa S/O Sangappagowda
Abbana village
Hoskote hobli
Alur taluk

A.S. Gurappa

Tashildar
Alur Taluk

ವಿಳಿಯಲಿ: * ಸಿಬ್ಬಂದಿಯವರ ಸೇವೆಗೆ ಸಿಬ್ಬಂದಿಯವರ ಸೇವೆಗೆ ಸಿಬ್ಬಂದಿಯವರ ಸೇವೆಗೆ: 21/5/2024
ಕಂದಾ ಸಿಬ್ಬಂದಿಯವರ ಸೇವೆಗೆ ಸಿಬ್ಬಂದಿಯವರ ಸೇವೆಗೆ ಸಿಬ್ಬಂದಿಯವರ ಸೇವೆಗೆ

ಕರಿಬಸವರಾವ್ ಪಿ.
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
ಅಭಿನವ ಪುತ್ರ, ಕೆ.ಹೊಸಕೋಟೆ ಹೋಬಳಿ



Government of Karnataka

Thasildar and Taluk Magistrate, Alur Taluk , Alur

Telephone: 08170-2182222

email:-tah.alur@gmail.com

LND:-.41/23-24

Dated:30-04-2024

::Evection Notice::

(KLR ACT-1964 section 104)

Subject:- Eviction of un-authorized occupants over the land bearing Survey No.128 of Abbana village,K.HoskoteHobli Alur Taluk Hassan district

Reference:- 1) As directed by the Deputy Commissioner, Hassan District dated :30-04-2024.
2) As directed by the Assistant Commissioner, Sakaleshpura Sub-Division Hassan District dated:30-04-2024.

Regarding to the above mentioned subject that the land bearing survey No.128 measuring 70-32 acres was originally the Government Gomala land. As per order No.Darkasth(2)360/92-93 dated 21-06-1996 the Deputy Commissioner, Hassan district has transferred the said land to Social Sector Forest Officer for the purpose of Social Forestry

However , case has been registered before the National Green Tribunal, Chennai in case No **O.A 87/2022** regarding illegal encroachments in the above said land.As per order 27/03/2024 of NGT, illegal occuputants has to be evicted from the said property.

On enquiry, it is found Lingaraju s/o Chandregowda you have encroached an extent of **0-16** gunta Therefore, you are hereby directed to vacate the said extent of land within 15 days from the date of receipt of this notice and handover the said land to the possession of Government. Failing which your are liable to face the legal action as provided under sections 39,104 & 192a of KLR Act.

To
Lingaraju s/o Chandregowda
Abbana village
Hoskote hobli
Alur taluk

ಲಂಕಾ ರಾಜು AC

Tashildar 30/4/24
Alur Taluk

V.A. ವೆರೆಡು: 7 ಸಿಡಿಂಗ ನೋಟೀಸ್‌ನಲ್ಲಿ ಒನ್ವಾಂರಿ: 21/5/2024 ರಿಂದ, ಸಿಡಿಂಗ
-ಯಲೆಂಗ ನೋಟೀಸ್‌ನಲ್ಲಿ ಕಾಂ ಲೆಂಗಾಂವೆ.

ಶಿಕ್ಷಣ
ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ
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